



**IN THE INCOME TAX APPELLATE TRIBUNAL,  
CUTTACK 'SMC' BENCH, CUTTACK**

**BEFORE SHRI GEORGE MATHAN, JUDICIAL MEMBER**

**ITA Nos.335 & 336/CTK/2023**

Assessment Years : 2013-14 & 2014-15

Biranchi Narayan Mishra, House No.39, Trahi Achyuta Nagar, Jhinti Sasan, Via: Balakati, PO; Trahi Achyuta Nagar, Dist: Khurda	Vs.	Income Tax officer, Khurda Ward, Khurda
PAN/GIR No.ANCPM 1672 M		
<b>(Appellant)</b>	..	<b>( Respondent)</b>

Assessee by : Shri B.V.R.Swamy, Advocate  
Revenue by : Shri S.C.Mohanty, Sr DR

**CORRIGENDUM**

An inadvertent error has crept in the order dated 12<sup>th</sup> March, 2024, while disposing of the captioned appeal. Instead of writing the name of assessee-appellant in cause title as “ **Biranchi Narayan Mishra**, the assessee appellant name is stated as “**Biranchi Narayan Mishyra**”. The mistake is now rectified as under:

**“Biranchi Narayan Mishra”**

The order dated 12<sup>th</sup> March, 2024 stands modified to this extent.

Sd/-  
**(George Mathan)**  
**JUDICIAL MEMBER**

Cuttack; Dated 18 /07/2024

B.K.Parida, SPS (OS)

**Copy of the Order forwarded to :**

1. The Appellant : Biranchi Narayan Mishra, House  
No.39, Trahi Achyuta Nagar, Jhinti Sasan, Via:  
Balakati, PO; Trahi Achyuta Nagar, Dist: Khurda
2. The Respondent: Income Tax officer, Khurda  
Ward, Khurda
3. The CIT(A)-, NFAC , Delhi
4. Pr.CIT, Bhubaneswar
5. DR, ITAT, Cuttack
6. Guard file.  
//True Copy//

**By order**

Sr.Pvt.secretary  
**ITAT, Cuttack**